

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Criminal) No(s). 525/2025

VIVEK VARSHNEY &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 329624/2025 - EXEMPTION FROM FILING O.T.)

WITH

ITEM NO. 47

Writ Petition(s) (Criminal) No(s). 43/2026

Date : 09-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE N.V. ANJARIAFor Petitioner(s) : Mr. Tushar Manohar Khairnar, AOR  
Mr. Rajat Kumar Bharti, Adv.  
Ms. Priti S Parmar, Adv.  
Mr. Abhijit A Dixit, Adv.  
Ms. Shephali Agrawal, Adv.  
Mr. Sarwadnya S Kadtane, Adv.  
Mr. Ankit Suresh Kuril, Adv.Dr. Sunil Kumar Agarwal, AOR  
Mr. Anuj Kumar Agarwal, Adv.  
Mrs. Mamta Singh, Adv.  
Mr. Amarjeet Sahani, Adv.  
Mr. Sachin Kumar Srivastava, Adv.  
Mrs. Amita Agarwal, Adv.  
Mr. K. Jayakaran, Adv.For Respondent(s): Mr. Anil Kaushik, ASG  
Mr. Madhav Sinhal, Adv.  
Ms. Prerna Dhal, Adv.  
Mr. Raman Yadav, Adv.  
Ms. Sweksha, Adv.  
Mr. Nischal Tripathi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Having heard learned counsel for the petitioners as well as learned ASG on behalf of Union of India, we see no ground to entertain these writ petitions. The same are, accordingly, dismissed.
2. However, liberty is granted to the aggrieved persons to approach the jurisdictional High Court(s) on case to case basis.
3. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR